GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 437
(TO BE ANSWERED ON 06.02.2025)

DISCRETIONARY QUOTA FOR APPOINTMENTS

437. SHRI JAVED ALI KHAN:

Will the **PRIME MINISTER** be pleased to state:

(a) whether permanent appointments in Central Government against Group A and B is allowed out of discretionary quota of the competent appointing authority;
(b) if so, the details of extant relevant rules in this regard; and
(c) the number of permanent appointments in Central Government's Ministries/Departments and other Organizations against Group A and B posts, out of discretionary quota during last three years, year-wise, Ministry/Department-wise and Group-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Appointments against a vacant post in Central Government is a continuous process carried out by the respective Cadre Controlling Authorities in the Ministries/ Departments/ Organizations in accordance with recruitment rules of the respective posts. The details of such appointments are maintained by the respective Ministries/ Departments/ Organizations.

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